

(2017) 06 JH CK 0028
In the Jharkhand High Court
Case No : 100 of 2015

Ishwari Saw

APPELLANT

Vs

The State of Jharkhand

RESPONDENT

Date of Decision : 20-06-2017

Acts Referred:

Indian Penal Code, 1860, Section 302,
Section 149 - Punishment for murder - Every member of
unlawful assembly guilty of offence committed in prosecution of common object

Citation : (2017) 06 JH CK 0028

Hon'ble Judges : H.C. Mishra, Ratnaker Bhengra

Bench : DIVISION BENCH

Advocate : S.K. Murthy, Ranjan Singh, Manoj Kr. Ram

Final Decision : Allowed

Judgement

1. Heard learned counsels for the appellants Amanat Ansari, Mukhtar Ansari and Roz Mohhamd @ Roz Mohammad Ansari as well as learned counsels for the State on the Interlocutory Applications filed by the respective appellants for granting bail, during the pendency of this appeal.

2. Appellants along with other accused persons have been convicted and sentenced for the offence under Sections 302 / 149 IPC and also for other offences.

3. Impugned judgment shows that there is omnibus allegation against these appellants. 4. In the facts of this case, we are inclined to release the appellants on bail. Accordingly, the appellants Amanat Ansari, Mukhtar Ansari and Roz Mohhamd @ Roz Mohammad Ansari are directed to be released on bail, during the pendency of this appeal, on furnishing bail bonds of Rs.10,000/- (Rupees Ten Thousand) each with two sureties of the like amount each to the satisfaction of the learned Addl. Sessions Judge-IV, Garhwa, in connection with S.T. Case No. 289 of 2011 + S.T. Case No. 162 of 2012.

5. These Interlocutory Applications accordingly, stand allowed.